BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE BENCH AT CHENNAI

M.A. No. 7 OF 2024 (SZ)

Pattabiraman.V
S/o. Mr. V.venupillai ,
No.39.west mada Street,
Nandambakkam Kudiyurrupu S.O
Kancheepuram District — Applicant.

-Vs.

The Secretary to Govt of Tamil Nadu
Chennai and Others ..... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	6.11.2024	Report filed by the Tambaram corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 11th day of November , 2024.

R.RST

Counsel for 9th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

MA. No 7 of 2024

in

Application No. 55 of 2020 (SZ)

Pattabiraman V.
S/o Mr. V. Venupillai
No.39, West Mada Street,
Nandambakkam Kudiyurrupu S.O..,
Kancheepuram Dt 600089. ..... Petitioner

-Vs-

1. The Secretary to Government of Tamil Nadu
   Public Works Department
   Govt.Secretariat, Fort St.George
   Chennai – 600 009
2. The Additional Chief Secretary to Government of Tamil Nadu
   Water Resources Department
   Govt.Secretariat, Fort St.George
   Chennai – 600 009.
3. The Municipal Administration and Water Supply Department
   Govt.Secretariat, Fort St.George
   Chennai – 600 009.
4. The Environment, Climate Change and Forests Department
   Govt.Secretariat, Fort St.George
   Chennai – 600 009.
5. The Commissioner, Tambaram Municipal Corporation,
   28, Muthuranga Mudali Street,
   Tambaram West,
   Chennai – 600 045.

..... Respondents

REPORT FILED BY THE 9th RESPONDENT

I, Balachander, son of Srinivasan, Hindu aged about 34 years, Working as Commissioner, Tambaram Corporation, Tambaram, do hereby solemnly affirm and sincerely state as follows:-

COMMISSIONER
Tambaram City
Municipal Corporation

1/15

1. I am the Commissioner of the Tambaram corporation. The Tambaram Municipality, the 9th respondent herein has been upgraded into Municipal Corporation. I submit that I am well conversant with the facts of the case from the connected files.

2. It is submitted that I have perused the copy of the Miscellaneous application filed and I deny each and every one of the averments set out therein except those that are specifically admitted herein. It is submitted that the Applicant has not come forward with the complete and proper facts relating to the above M.A.

3. The case of the applicant is as if the respondent herein has not complied with the order of this Honourable Tribunal and as if the Corporation is carrying out the construction of the Welfare center in the Putheri Lake in violation of the orders of this Honourable Tribunal.

4. This respondent craves the leave of this Honourable Tribunal to peruse the report filed previously in the present M.A. as part and parcel of the present additional report.

5. It is submitted that the reason for which the main case was taken up as a suo motu case was that sewage was getting mixed into the lake. This issue has been completely eradicated and the sewage has been stopped from entering the lake. All the sewage that flows from the residences in the Tambaram Corporation has been linked to the Underground Sewage system and the same are being treated at the Treatment Plants before discharge into the approved outlets.

6. It is humbly submitted that the previous report filed was submitted in regard to the specific allegation of the Applicant that the constructions were being carried out in the land that is part of the Lake. The said allegation is completely false as already set out in the previous report.

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COMMISSIONER
Tambaram City
Municipal Corporation

7. It is further submitted that the present M.A. is in itself is not maintainable as the Main Original Application is a Suo Motu case taken by this Honourable Tribunal and the Applicant herein is not a party to the same. Therefore the present M.A. by the applicant herein is not maintainable.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to reject M.A. No 7 of 2024 in O.A. No 55 of 2020 and thus render Justice.

Solemnly affirmed on
This the 6th day of
November 2024 and the
Deponent herein has
Affixed his signature
in my presence

3/15

COMMISSIONER
before me
Tambaram City
Municipal Corporation

Advocate, Chennai.

M. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) BENCH AT CHENNAI

M.A. No. 7 of 2024

IN
OA.No.55 OF 2020(SZ)

REPORT FILED BY 9th RESPONDENT

M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)

COUNSEL FOR 9th RESPONDENT.

Cell No. 9940118337